

**GOVERNMENT OF INDIA
PLANNING
LOK SABHA**

UNSTARRED QUESTION NO:6995
ANSWERED ON:08.05.2015
MISUTILISATION OF FUND
Singh Shri Bharat

Will the Minister of PLANNING be pleased to state:

- (a) whether the cases of irregularities, misutilisation/diversion of funds in implementation of various central schemes have been reported in the country;
- (b) if so, the details of the projects in which funds have been misutilised/diverted during each of the last three years, State/UT-wise including Uttar Pradesh;
- (c) whether the Government proposes to conduct any enquiry in the matter; and
- (d) if so, the details thereof and other measures taken/proposed to be taken by the Government to check such practices?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINISTRY OF PLANNING AND MINISTER OF STATE FOR DEFENCE
(RAO INDERJIT SINGH)

(a) to (d): No specific case has come to notice in NITI. However, whenever any specific information about diversion of funds from any programme is received, the concerned Ministry seeks details from the concerned agency/department of the State Government. Moreover, the Central Ministries keep track of utilization of funds through the utilization certificates (UCs) provided by the States/ UTs and subsequent installments are released based on the UCs submitted. This provides an additional check against diversion of funds. Further, the Plan funds are released to the States/ UTs through treasury route for different programmes by the Central Ministries. The States are also required to provide their share as specified in the guidelines of each programme. The total expenditure (inclusive of State share) on programmes is audited by the Comptroller & Auditor General (C&AG) or in some cases by the qualified chartered accountants. The Audit Reports of the C&AG are placed before the State/UT Legislature concerned and misutilisation/diversions of funds, if noted in the Audit Reports, are examined by the Public Accounts Committee (PAC) of the State/UT Legislature.